

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/MP/2021

Coram:

Shri P. K. Pujari, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P. K. Singh, Member

Date of Order: 20th October, 2021

IN THE MATTER OF:

CORRIGENDUM TO ORDER DATED 17.10.2021 IN PETITION No.146/MP/2021

Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Day Ahead Contract in Day Ahead Market segment at Indian Energy Exchange Limited.

AND IN THE MATTER OF:

Indian Energy Exchange Limited,

Plot No. C-001/A/1,

9th Floor, Max Towers,

Sector 16 B, Noida, Gautam Buddha Nagar,

Uttar Pradesh – 201301

....Petitioner

Vs

National Load Despatch Centre (NLDC),

Power System Operation Corporation Limited,

B-9 (1st Floor), Qutab Institutional Area, Katwaria Sarai,

New Delhi 110016

....Respondent



CORRIGENDUM

In the Order dated 17.10.2021 in Petition No. 146/MP/2021, the paragraph **32** is substituted by the following:

“32. The existing framework for collective transactions does not allow revision in schedule. Regulation 6(3) of the Power Market Regulations provides as under:

*“(3) In the event of a forced outage of a generating station or unit thereof, **or any other event as may be notified by the Commission**, wherein the obligation of the generating station to supply electricity continues under an existing contract, such generating station may fulfil its obligation under the said contract by entering into a contract(s) covered under clause (1) or (2) or (3) of Regulation 5 of these regulations.”*

2. Except for the above, all other terms contained in the Order dated 17.10.2021 in Petition No.146/MP/2021 remain unchanged.

**Sd/-
(P.K. Singh)
Member**

**Sd/-
(Arun Goyal)
Member**

**Sd/-
(I. S. Jha)
Member**

**Sd/-
(P. K. Pujari)
Chairperson**

